

FIR No. 186/2021
PS : Sarai Rohilla
U/s 356/379/411/34 IPC & 103 DP Act
State Vs. Himanshu S/o Ramesh

(Through Video Conferencing)

23.04.2021

1st bail application u/s 437 Cr.P.C for grant of bail on behalf of applicant/accused Himanshu S/o Ramesh

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 16.04.2021. Recovery of stolen property has already been affected from the accused. Accused has clean antecedents as no previous involvement has been reported, furthermore, accused is no longer required for custodial interrogation. In these circumstances, I see no reason to keep the accused confined any longer, therefore accused is admitted on bail.

Additionally, in the facts and circumstances and ratio the propounded in judgment titled as Own Motion vs. State, CRL.REF 01/2018, accused be released on personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned jail superintendent. Accused Himanshu S/o Ramesh be released from the custody forthwith if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

(Charu Asiwai)
MM-04/Central:
Delhi/23.04.2021